COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NOS. 1356, 1357 OF 2018 IN</u> DFR NO. 3575 OF 2018

Dated: 1st October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Solarsys Non-conventional Energy Private LimitedAppellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Petitioner(s) :

Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Balaji Srinivasan

Ms. Pallavi Sengupta for R-2

ORDER

<u>IA NO. 1356 of 2018 – (Appl. for leave to file)</u> <u>IA NO. 1357 of 2018 – (Appl. for Condonation of Delay)</u>

Issue notice to the Respondents returnable on 31.10.2018 in the instant applications. Dasti, in addition is permitted. Learned Counsel, Mr. Balaji Srinivasan accepts notice on behalf of Respondent No. 2.

Learned counsel appearing for Respondent No.2 seeks four weeks' time to file reply in the IA No.1357 of 2018.

Submission made by learned counsel appearing for the Respondent No.2, as stated above, is placed on record.

Respondent Nos. 2, 6 & 7 are directed not to take any coercive action till 18.11.2018.

List the matter on <u>31.10.2018</u> to enable learned counsel appearing for the Respondent No.2 to do the needful.

(S.D. Dubey) Technical Member

(Justice N. K. Patil) Judicial Member

Pr/js